(b) if so, the details thereof;

(c) whether Government has made any long term policy for the financial viability and its fast implementation for improving the current transport system in the country;

(d) if so, the criteria under consideration in this regard; and

(e) the total expenditure likely to be incurred on its implementation and arrangements made by Government to mobilize funds for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) Urban Transport is interwined with Urban Development which is a State Government subject. As such the initiatives for urban transport systems have to be taken up primarily by h the State/Union Territories and Urban Local Bodies.

(b) and (c) Keeping in view the seriousness of rapidly growing problem of urban transportation, the Central Government has taken active steps like formulation of the National Urban Transport Policy (NUTP), financing of buses for Urban Transport, Bus "Rapid Transit System Projects, Traffic Transit Management Centre under Urban Transport under Jawaharlal Nehru National Urban Renewal Mission (JnNURM) and sanction of metro railway projects for various cities.

(d) and (e) Does not arise in view of (a) and (c) above.

Lease hold to freehold conversion online in Delhi

1541. SHRIMATI T. RATNA BAI:

SHRI MOHD. ALI KHAN:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there were few takers for lease hold to freehold conversion online in Delhi Development Authority (DDA); and

(b) if so, the details thereof and the response received so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) and (b) As reported by Delhi Development Authority (DDA), it had launched a scheme of conversion of flats from lease hold to free hold through online mode on 31.08.2012. Till date, 52 applications for conversion of DDA built up flats and 23 for CGHS flats have been received. Of

these. Conveyance Deeds in respect of 20 cases have already been issued within the stipulated period. Deficiency letters have been issued to the applicants in respect of remaining cases for completion of all codal formalities.

Project sanctioned in Madhya Pradesh under the JNNURM

†1542. SHRI RAGHUNANDAN SHARMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of projects sanctioned in the various States of the country particularly in Madhya Pradesh under the JNNURM during the last three years and the current year till date;

(b) whether it is a fact that these projects are not running properly in many States;

(c) if so, the efforts being taken by Government to run these projects properly; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) List of projects sanctioned in various States including the State of Madhya Pradesh under Urban Infrastructure and Governance (UIG) Sub-Mission of Jawaharlal Nehru National Urban Renewal Mission (JnNURM) during the last three years is given in Statement (See below). No projects have been sanctioned during the current year i.e. 2012-13 as the Mission has completed its normal tenure on March, 2012 and it has no mandate to consider new projects during the extended period of two years which has been given for completion of ongoing projects and reforms only.

(b) to (d) So far, 163 projects have been reported physically completed and the remaining projects are at various stages of implementation. The projects are executed and Monitored by State Governments. The progress of the projects is assessed through Independent Review and Monitoring Agency (IRMA), State Level Steering Committee (SLSC) and State Level Nodal Agency (SLNA). The progress of the implementation of the approved projects are also monitored by Government of India through Quarterly Progress Reports submitted by the States and through regional review meetings.

[†]Original notice of the question was received in Hindi.